

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:1671  
ANSWERED ON:07.03.2013  
VILLAGE ELECTRIFICATION  
Joshi Shri Pralhad Venkatesh

**Will the Minister of POWER be pleased to state:**

- (a) the details of the criteria fixed and the definition of an electrified village under the village electrification schemes;
- (b) whether the Government is planning to declare those villages having electricity in 100 percent households as an electrified villages;
- (c) if so, the details thereof;
- (d) whether the Government has devised any mechanism to check the level of electrified villages; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) With effect from 2004-05, a village is considered electrified if:
  - (i) Basic infrastructure such as distribution transformer and distribution lines are provided in the inhabited locality as well as the dalit basti/hamlet where it exists.
  - (ii) Electricity is provided to public places like schools, panchayat offices, health centres, dispensaries, community centres etc.; and
  - (iii) The number of households electrified should be at least 10% of the total number of households in the village.
- (b) & (c) The village is declared electrified based upon the above criteria.
- (d) No, Madam.
- (e) Does not arise.